

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

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**ORIGINAL APPLICATION NO.060/01096/2014
Chandigarh, this the 5th Day of December, 2014**

...

**CORAM: HON'BLE MR. UDAY KUMAR VARMA, MEMBER (A).
HON'BLE DR. BRAHM A. AGRAWAL, MEMBER (J).**

...

Krishan Kumar S/o Shri Udai Ram, R/o 361/3, Rahbari Gate, Rohtak.

...APPLICANT

VERSUS

1. Union of India through Secretary, Ministry of Health and Family Welfare, New Dehi.
2. District Red Cross Society, Rohtak through its President cum Deputy Commissioner.
3. Secretary, Distt. Red Cross Society, Rohtak, Haryana.

...RESPONDENTS

Present: Ms. Sangita Dhanda, counsel for the applicant.

ORDER (Oral)

BY HON'BLE MR. UDAY KUMAR VARMA, MEMBER (A)

1. Heard.
2. Contends, inter alia, that the applicant's prayer is to issue direction to the respondents to decide his representation, which is lying pending with the respondents since December 2013.
3. For a matter of this nature, it is not necessary to issue notice to the respondents because under Section 20 of the Administrative Tribunals Act, 1985, the respondents are bound to take a decision



on the representation of an aggrieved person like the applicant and communicate the decision by passing a reasoned order.

4. In view of the above position, Respondent No.3 i.e. Secretary, Distt. Red Cross Society, Rohtak, Haryana, is directed to consider the representation made by the applicant for regularization and pass reasoned and speaking order in the light of Rules and Regulations in this regard. The applicant may also be informed about the decision taken on his representation.
5. Let this exercise be completed within a period of three months from the date of receipt of a certified copy of this order.
6. Needless to mention that we have not expressed any opinion on the merits of this case.

(DR. BRAHM A. AGRAWAL)
MEMBER (J)

(UDAY KUMAR VARMA)
MEMBER (A)

Place: Chandigarh.
Dated: 05.12.2014.

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